

which was passed by the Lok Sabha at its sitting held on the 15th November, 1972."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the All-India Services Regulations (Indemnity) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 21st November, 1972."

and Fort Offices, had crept in the transmission of telex message by the Reserve Bank of India to Department of Banking. By the time the error was detected and the correct figure confirmed from the Reserve Bank of India, the Monsoon Session of Parliament had adjourned. The error is, therefore, being corrected in the current Session.

12.58 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from 27th November, 1972, will consist of:—

ALL-INDIA SERVICES REGULATIONS (INDEMNITY) BILL AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the All-India Services Regulations (Indemnity) Bill, 1972, as passed by Rajya Sabha.

12.57 hrs.

STATEMENTS CORRECTING ANSWER TO S.Q. NOS. 83 AND 90 RE. STRIKE IN RESERVE BANK OF INDIA, BOMBAY

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): While replying the Starred Question Nos. 83 and 90 for 4-8-1972 regarding strike in Reserve Bank of India, I had stated that 750 Class III employees had gone on strike in Reserve Bank of India and its associates at Byculla and Fort Offices. The number of Class III employees should have been 4750, instead of 750. The error had crept in the transmission of telex message from the Reserve Bank of India to Department of Banking while furnishing the information for the Question. I am, therefore, making a statement to correct the record. I regret the discrepancy which had crept in the earlier reply.

The error in the figure relating to the number of Class III employees who went on strike in Reserve Bank of India and its associates at Byculla

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of the following Bills, as passed by Rajya Sabha:—

(a) The All-India Services Regulations (Indemnity) Bill, 1972.

(b) The Apprentices (Amendment) Bill, 1972.

(3) Discussion on the Annual Report of the University Grants Commission for the year 1970-71, on a motion to be moved by the Minister of Education and Social Welfare.

(4) Discussion on the Statutory Resolution seeking disapproval of the Payment of Bonus (Amendment) Ordinance, 1972 and consideration and passing of the Payment of Bonus (Amendment) Bill, 1972.

(5) Discussion on the continuous power shortage in the country on a motion to be moved by Shri Prabhakar Mehta and others at 3 p.m. on Monday, the 27th November, 1972.

[SHRI RAJ BAHADUR]

(6) Discussion on the damage caused by floods and cyclones in the country during the monsoon of 1972 on a motion to be moved by Shri Jyotirmoy Bosu and others at 3.00 p.m. on Tuesday, the 28th November, 1972

(7) Discussion on the food situation in the country on a motion to be moved by Shri Fatchsingh Rao Gaekwad and others at 3.00 p.m. on Thursday, the 30th November, 1972.

SHRI JYOTIRMOY BOSU (Diamond Harbour) I have written to you already. First of all, we want to know

MR. SPEAKER I shall call the hon. Members in the order in which their requests have come. First, Shri S. M. Banerjee.

SHRI S. M. BANERJEE (Kanpur): I only want to raise two points with your permission. . .

MR. SPEAKER: If at all he cares for that permission at other times also.

SHRI S. M. BANERJEE: I always care for it. I have become very subdued. . .

SHRI JYOTIRMOY BOSU: It is part of the game, Sir. So, you should not take it like that.

MR. SPEAKER: I do not take it that. Only required a big head to listen to so many Members.

SHRI JYOTIRMOY BOSU: You have practised in a court of law, and you would have fought like this even against your friend. . .

MR. SPEAKER: Look at the gentleman and the advice he is giving to me.

SHRI JYOTIRMOY BOSU: I dare not give you advice, Sir. . .

SHRI S. M. BANERJEE: May I request you to ask the hon. Minister

of parliamentary Affairs to request the hon. Minister of Labour to make a statement on two very important issues?

He did promise, when we members approached him and raised the question regarding the labour dispute in the UNI which covers your news and my news to make a statement. That statement has not yet come.

In Jullundur all the working journalists are on strike. If the Labour Minister is busy, I would request the Deputy Labour Minister to make a statement.

Then I would like to ask whether it is a fact that the same Industrial Relations Bill, which has been exposed in the Rajya Sabha—we got a copy of it and our hon. members there have exposed it—there is likely to be introduced here without consulting the Central trade union organisations. This is a very black Bill and I would request the hon. Minister not to introduce it in the name of industrial relations because it is going to be a Black Act. It should be discussed in the tripartite meeting before it is introduced so that there is no controversy about it.

Lastly, there should be a thorough inquiry by a central agency in the case of assault in connection with the bye-election campaign in Orissa on Dr Z. A. Ahmed, a member of the other House, because Shri Biju Patnaik and his allies have started goondaism there which is very bad. Let them do what they like after the election, but why spoil the election at all?

SHRI SAMAR GUHA (Contai): I want to draw the attention of the Minister of Parliamentary Affairs through you to one thing. Already there has been some controversy just before this over the alleged statement of the Finance Minister in connection with the bye-election campaign in Cuttack, in which he is alleged to have stated that the Government of Shri-mati Nandini Satpathy would get all the backing, financial and other, from

the Central Government. Press reports are sometimes exaggerated and sometimes untrue also. But if this report is correct, it may seriously affect the course and trend of the bye-election and it will be tantamount to a corrupt practice in election.

MR. SPEAKER. Let him confine himself to the statement of the Minister concerning the business of the House and not go outside it.

SHRI SAMAR GUHA: The Finance Minister may be requested to make a statement on the floor of the House clarifying the position as to what exactly he stated.

The second point is about the situation in the Delhi University campus. A strike has been going on there. I said in the course of the call attention motion on this subject the other day that the Vice-Chancellor is behaving like a Police Superintendent. It is reported that 4 students have been rusticated and 60 students have been arrested. When this situation has been continuing in the University, the Minister of Education should *suo motu* have come to the House with a statement and informed us about the latest position. There is no negotiation between the students, the teachers and the university authorities. I would again make an appeal that there should be negotiation between these parties to settle this matter. I make this request through you to the Minister of Parliamentary Affairs so that the Education Minister may be asked to make a statement on the floor of the House clarifying the latest developments in the campus and also in regard to the students' agitation there.

The third point...

MR. SPEAKER: How can so many things come in one week? Reserve something for the week after that.

13 hrs.

SHRI SAMAR GUHA: It is good that Government have accepted for discussion some motions under rule 193. Another matter of concern is the

developments after the Simla pact. Mr. Bhutto is making erratic statements; he says one thing here and another thing there. It was the duty of the Minister *suo motu* to come and tell us about the correct position. The Prime Minister is making one statement here; the President of Pakistan is making just the contrary statement there. I ask the Minister of Parliamentary Affairs through you to have a discussion on the Simla pact.

SHRI JYOTIRMOY BOSU: About the Cuttack incident, there should be a clarification because we have read two sets of news, one saying the police and goondas are used freely against the opposition. The other news is that a man like Ahmed has been beaten. We condemn both the things; it is very bad. Elections should be peaceful.

Secondly, we have got a cyclostyled statement here.

MR. SPEAKER: That is about the business for next week... (*Interruptions*) Please show mercy to procedure.

SHRI JYOTIRMOY BOSU: I am drawing your attention to hon. Minister Raj Bahadur's statement. It is an unsigned statement; I do not know under whose authority we have received this in Lok Sabha. It does not come from Mr. Shaktiher. These motions have been admitted without taking them up in the Business Advisory Committee, even the no-day-yet-named-motions. I am rather surprised that this paper has been circulated.

MR. SPEAKER: It was read in the House... (*Interruptions*).

SHRI JYOTIRMOY BOSU: There is no signature. I collected it from the Notice Office. I want to know.

MR. SPEAKER: There is a limit to everything; if you go on like this.

SHRI JYOTIRMOY BOSU: Has it been done under your authority?

MR SPEAKER There is a procedure for placing it in the Notice office

SHRI JYOTIRMOY BOSU It has not been brought before the Business Advisory Committee, we should be consulted

MR SPEAKER Don't worry about these things (Interruptions)

SHRI JYOTIRMOY BOSU I was never consulted

MR SPEAKER He will explain it to you

SHRI JYOTIRMOY BOSU Kindly hear me. We usually get communications in the House signed by Mr Shakhder on your behalf or under your authority. This one bears no signature and I am told it is Shri Raj Bahadur's machinery which has distributed it.

MR SPEAKER He is not responsible for it.

SHRI JYOTIRMOY BOSU In my six years experience in Lok Sabha I have not seen anything like this. It is without signature (Interruptions). I received so many things. This was not referred to the Business Advisory Committee.

MR SPEAKER It may be a party matter.

SHRI JYOTIRMOY BOSU I am reading it out, it says

'With your permission, I rise to announce that Government Business in this House during the week commencing from 27th November 1972 will consist of (the following items)

SHRI RAJ BAHADUR This statement was made by me in the House.

MR SPEAKER What is wrong about it?

SHRI JYOTIRMOY BOSU It is wrong, it has never come to the Business Advisory Committee or the no-day-yet-named-motions committee.

Under whose authority has it been given?

SHRI S M BANERJEE I wanted (Interruptions)

MR SPEAKER Please sit down when I am on my legs. I am the Chairman of the Committee, you were not present.

अब राजाना ही निर दद लेकर मैं यहाँ से जाता हूँ और एम्पिन जाकर लेनी पड़ती है। कुछ लोगो ने यह क्या मजाक बना रक्खा ह ? आखिरकार मैं भी आप की तरह ही एक टमान हूँ। उस दिन बहुत से आइटम लाय गये थे और उनमें से जो सेनेक्ट कर लिए गए थे वह एज डिमाटर्ड आने वाले थे लकिन दिखाई पन्ता है कि जो उम मौक पर सेनेक्ट नहीं हुए थे वह भी मन्त्री महादय द्वारा रख गये स्टेटमट में आ गये है।

एक भारतीय सचिव यह कैसे हुआ ?

अध्यक्ष महोदय बानी जा आप ने चार आइटम सेनेक्ट किये थे वह तो वही 4 5 6 और 7 है।

SHRI JYOTIRMOY BOSU We have to be consulted. I have given 20 motions and I have the liberty to choose. It is not Mr Raj Bahadur who is to choose it. It is my motion. This is the procedure we have been following a long.

MR SPEAKER I think there is some confusion about it. Who circulated this paper?

SHRI RAJ BAHADUR We are asked to provide a number of copies whenever a statement is made. I only complied with those instructions.

MR SPEAKER About certain subjects which were not discussed in the BAC and which are found here, what is the position?

SHRI INDRAJIT GUPTA (Alipur): A motion is put down in the name of a particular member and that member says he knows nothing about it. He is supposed to move it in the following week. There is an item put down for discussion—shortage of power. That is a very serious matter no doubt and I do not want to be misunderstood; my State is also badly affected. But the House will recall that in the last monsoon session, we had a full dress discussion on this and this session also it has been discussed in the forms of various questions, etc. I do not think anything new is going to be gained by a discussion on it now. We have got limited time and we should see how it can be put to better use.

SHRI SHYAMNANDAN MISHRA (Begusarai): It raises an issue which is of a very serious nature: whether it would be the discretion of the minister to select an item without reference to the Business Advisory Committee and also to you. When we are required to give prior notice to you for bringing up any matter before the House is not the minister by the same token required to give notice to you? He has smuggled in something without reference to you or the Business Advisory Committee. This is a very serious matter.

SHRI P. M. MEHTA (Bhavnagar): Power shortage discussion is in my name. But I have other motions also in my name. Preference should be given to my choice. I would like the motion about student unrest to be taken up. It has also been admitted under Rule 193.

SHRI SAMAR GUHA: Sir, as you have rightly pointed out and as correctly stated by my hon. friend, Shri Indrajit Gupta, there is the question of priority. During the last session we have discussed the power crisis and drought threadbare for five to six hours. During this session the members will have to consider and decide which subjects should be given priority. For that there should be prior consultation. Unfortunately,

without prior consultation, without reference to the members, something has been included in the list in which many members are not interested. For instance, there are a number of motions in my name.

SHRI RAJ BAHADUR: May I take the items member by member or, shall I take up the last point first?

MR SPEAKER: We are now dealing with the procedure. When government want to come up with a proposal of their own, or if they want to include a resolution in the official list, there is a separate procedure for that. So far as motions of this type are concerned, we always consider them in the B.A.C. what priority is given to them. How has this happened?

SHRI INDRAJIT GUPTA: Smuggling.

SHRI RAJ BAHADUR: I may assure you that there is no question of smuggling.

SHRI JYOTIRMOY BOSU: Scuttling.

SHRI RAJ BAHADUR: Please give me a patient hearing. There is no attempt at smuggling. Motions are received under rule 184 and rule 193. The bulletin issued by the Lok Sabha contains all the motions admitted by you. Bulletin Part II List No. 1 of November 10th and Bulletin Part II of November 16th contain the No-Day-Yet-Named Motions admitted by the Speaker. These motions have been admitted as and when they were received. Sir, you will appreciate that I have to find out the convenient time when the individual Ministers will be able to deal with the motion with which they are concerned respectively, because they are busy in this House as well as the other House. Therefore, I have to consult them as to which motions can be taken up the next week. Here I may say that I am not without a precedent. This has been done not only on the present occasion but at least twice in the past,

[SHRI RAJ BAHADUR]

on the basis of the bulletin which had already been issued relevant to those occasions, and is in the hands of the members. One was on the 22nd May, 1972. It was a No-Day-Yet-Named motion admitted by you and it was included in the list of business for the following week. It was again done in August, 1972. Both of them were discussed. They were mentioned in the Bulletin as motions admitted by you.

MR. SPEAKER: Perhaps, they were not detected.

SHRI RAJ BAHADUR: The relevant rule says:

"The Speaker may, after considering the state of business in the House and in consultation with the Leader of the House, allot a day or day_s or part of a day for the discussion of any such motion."

After you have admitted a No-Day-Yet-Named motion, it is really for me to tell you when it should be taken up... (*interruptions*) Hon. Members may stand in a group and they may say anything they like.... (*Interruptions*). There is no question of by passing you. If they do not want it, they can... (*interruptions*) Even when it is considered in the BAC, I will tell you what the position of the Government is.

SHRI INDRAJIT GUPTA: The procedure all along has been that in the BAC we always discuss which are the motions to be taken up and then decide it in the Committee. It is not for the Minister to decide it.

SHRI RAJ BAHADUR: The rule is clear and it has been done in the past. There is no intention on my part to by-pass you. Sir, you may take it up in the BAC. I have been over-zealous, if I may say so, in trying to accommodate motions which are standing in the names of members, Shri Jyotirmoy Bosu and other members. They have been admitted by you under Rule 189. Maybe, per-

haps I wanted to accommodate them.... (*Interruptions*)

SHRI SEZHIYAN (Kumbakonam): This is an extra-ordinary procedure that has been followed by the Minister of Parliamentary Affairs. These Motions have been admitted by you. But they are not automatically taken up in the House. Hundreds of Motions are being given and admitted. I do not think that you allotted the time for these things. He has *suo motu* allotted the time. Now, he is putting the blame on you (*Interruptions*)

SHRI RAJ BAHADUR: You have admitted certain Motions. It is for me to find time ... (*Interruptions*)

SHRI SEZHIYAN: To admit a Motion is one thing but to allot the time for it is another thing. This is to be done by the Business Advisory Committee or by the Speaker

SHRI P. M. MEHTA: About the Bulletin referred to by the hon. Minister, in that Bulletin, four Motions are in my name. He has selected the power-shortage one.

SHRI RAJ BAHADUR: Under the Rules, the discretion is with the Government. My Secretariat has followed the previous precedents. It is for me to communicate with the Minister; it is for me to find time and allot the time... (*Interruptions*)

SHRI SHYAMNANDAN MISHRA: Sir, it is for you to decide whether you would like us to function with certain amount of respect on the Business Advisory Committee or you would like the Business Advisory Committee to be reduced to a cipher. Although the Minister might do that to himself....

MR. SPEAKER: The normal procedure we follow is that whatever No-Day-Yet-Named Motions are given or demand is made by the Members sometimes in the House, I normally ask the Minister to note it down for a

statement or they can be brought before the Business Advisory Committee. He notes it down; we note it down—our Secretariat notes it down. They are put before the Business Advisory Committee. Then, the position always is that no Motion can come before the House—come on the agenda, come on anything—unless it is allowed or admitted by the Speaker. But I admit so many things which cannot, all of them, come in the House. Of course, judging by the procedure laid down by the House, they are admissible. The Speaker cannot say, no. They are admitted Motions. Suppose I admit hundred Motions. They cannot be discussed in the House. The procedure that we follow is that we put all the hundred Motions before the Business Advisory Committee. They select—they say, we will discuss 5 or 10 or 15 of them. This has been the normal practice. Also, it applies to those which are suggested by individual Members when he makes a statement about the business of the House for the next week.

Now, in the case of Shri P. M. Mehta, as I see, there are six Motions in his name. The Minister was good enough to select one of them. If you would be obliged the Member, it would have been much better if you had consulted him also as to what he wanted; and after that, you should have consulted us also, the Business Advisory Committee, of which I am the Chairman. When I admit anything, I always admit on the advice of the Business Advisory Committee, not as Speaker but as Chairman of the Business Advisory Committee. Kindly do not throw the blame on this side or that side.

SHRI INDRAJIT GUPTA: he should be named.

MR. SPEAKER: He is a good man, but is sometimes led astray. Somehow, he missed the Business Advisory Committee. The Minister has now very kindly agreed that the whole

list of his own choice will go back to the Business Advisory Committee. Due credit for this is given to you, but do not make it a daily practice.

SHRI JYOTIRMOY BOSU: I am here to assist you, Sir.

MR. SPEAKER: I must apologise that, in the beginning, I did not follow. I thought he was just crying "wolf". That is the bad thing in crying "wolf" every day. I was thinking that he was crying "wolf" even when he was pointing out something.

If you like, we can call a meeting of the Business Advisory Committee today at 4 O' Clock.

SHRI JYOTIRMOY BOSU: 4.30 p.m.

MR. SPEAKER: We have some other appointments. This is the week-end. If you want to have it a little earlier, I can agree to that. I think, 4.00 p.m. is all right.

SOME HON. MEMBERS Yes.

MR. SPEAKER: So, do not cry "wolf" every day. Sometimes there may be some mistake that you are doing it as a matter of habit.

SHRI JYOTIRMOY BOSU: I always try to assist you, Sir.

SHRI P. M. MEHTA: I want a clarification.

MR. SPEAKER: You can come to the Business Advisory Committee meeting.

SHRI P. M. MEHTA: I have requested my party whip who attends the Business Advisory Committee meeting to give my preference either to students' unrest or working of STC. . . .

MR. SPEAKER: Whatever you want, he will be there to tell us. I think, Mr. Mishra will be there or some one from his side will be there.

SHRI SHYAMNANDAN MISHRA: I want to seek your protection, so far as my name is concerned. My name has been mentioned as one of the MPs who went to see Shri Balyogeshwar. My name is being confused with the other S. N. Misra. I should get some protection in the matter.

MR SPEAKER: There was some confusion about names. You belonged to this side at one time. So, they have substituted you by another S. N. Mishra.

SHRI JYOTIRMOY BOSU: We may call him Mr. Sambu Narain Mishra.

MR SPEAKER: No.

DR KAILAS (Bombay South): Some other Mahajan went there, but not the Mahajan mentioned in the paper.

MR SPEAKER: It is a great irony about names. There is a gentleman; he has the same name and surname as mine...

SHRI INDRAJIT GUPTA: Yesterday when the matter was raised, it was decided by the Deputy-Speaker that Government would find out and make a statement about the obstruction which was created in the interrogation by the revenue intelligence of Balyogeshwar by certain Members of parliament and others.

MR SPEAKER: The other Member of Parliament has given me notice; he wants to come out with a personal explanation.

SHRI INDRAJIT GUPTA: Mr. Ganesh said that he would find out and let us know.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I said that this matter has come to our notice and we will look into it.

MR SPEAKER: Whatever you look into, show it to others also.

SHRI K. R. GANESH: There is no difficulty about showing, but the hon. Member wanted to be shown immediately. I cannot do that because the inquiry is still on.

SHRI JYOTIRMOY BOSU: I want your permission to say something because the hon. Minister said something which is incomplete. The hon. Deputy Speaker who was in the Chair said, 'No doubt, when he gets the information, he will make it known to the House.' Sir, we are anxiously waiting to know it. I have given you two notices which are pending for the last four or five days. I want to draw your kind attention to this.

MR SPEAKER: When they are in a position to get some information, certainly they will give it.

SHRI JYOTIRMOY BOSU: We are reading daily from the newspapers, column after column. Can't the Government do it?

MR. SPEAKER: After all, it will take some time.

SHRI JYOTIRMOY BOSU: Your office is so powerful, it can always direct the Government.

MR. SPEAKER: These powers do not belong to me. If I exercise them, you will come out with another motion against me.

SHRI JYOTIRMOY BOSU: Have I ever come out with a motion, Sir?

MR. SPEAKER: Why do you give me powers that do not belong to me? So, we now adjourn for lunch to meet at half past two. When we resume after lunch, we will take up the discussion on item No. 10.

13.27 hrs.

The Lok Sabha adjourned for Lunch till thirty minutes past Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at thirty-four minutes past Fourteen of the Clock.

[MR. DEPUTY SPEAKER in the Chair]

MR. DEPUTY-SPEAKER: The House will now resume discussion on the Supplementary Demands for Grants (General)....

SHRI SAMAR GUHA: (Contai): Mr. Deputy-Speaker, Sir, I want to say something about what happened with regard to the circulation of the Ananda Bazar Patrika and the Hindustan Standard. In Gauhati, this is what had happened. The Government had prevented the circulation of the copies of the Ananda Bazar Patrika and the Hindustan Standard as also Jugantar and Amrita Bazar Patrika.

MR. DEPUTY-SPEAKER: Order please. How are we concerned?

SHRI SAMAR GUHA: It is a question of breach of the fundamental right enshrined in our Constitution. Copies of the Ananda Bazar Patrika, Hindustan Standard, Amrit Bazar Patrika and Jugantar have been taken out by the Government and sold out like waste paper. Day in and day out we find that Assam Tribune has belched out communal venoms. Through you, I want to draw the attention of the Government concerned and our Government here to the fact that some explanation must be made why Ananda Bazar Patrika, the Hindustan Standard, Jugantar and Amrita Bazar Patrika have been seized and sold out by Government and why their circulation has been prevented. It is a serious breach of the fundamental rights of newspapers. What kind of State are we living in? Are we living in India or some other sovereign State?....

MR. DEPUTY-SPEAKER: Order, please. The hon. Member has mentioned his point. Now, he should sit down.

2547, L.S.—9

SHRI SAMAR GUHA: Can a part of the country behave like a sovereign State? It is a fundamental right which has been infringed....

MR. DEPUTY-SPEAKER: Will the hon. Member kindly sit down now?

SHRI SOMNATH CHATTERJEE (Burdwan): May I submit that freedom of speech....

MR. DEPUTY-SPEAKER: Shri Somnath Chatterjee may please sit down.

Shri Samar Guha has already mentioned it, and I have allowed it and it has gone on record. It is for the Government to take note of it, since I have allowed it, although I have my doubts about this. Let us now proceed with the discussion.

SHRI SAMAR GUHA: May I know whether the Minister of Parliamentary Affairs has taken note of this? Freedom of the press is involved. These things cannot go in this way..

MR. DEPUTY-SPEAKER: Order, please. Now, the hon. Member should sit down.

SHRI SAMAR GUHA: Even the papers in circulation have been seized....

MR. DEPUTY-SPEAKER: The hon. Member has had his say already. Now, he should sit down. Now, Shri Siddheshwar Prasad.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1972-73—
Contd.

श्रीश्रीयोगिक विकास मंत्रालय ने उप-मंत्री (श्री सिद्धेश्वर प्रसाद) : उपाध्यक्ष महोदय, कल मैं निवेदन कर रहा था कि हेकी इलेक्ट्रिकल, भोपाल की व्यवस्था में सुधार लाने के लिए वहाँ की प्रबन्ध-व्यवस्था में, नेक परिवर्तन लाये गये हैं। अभी हमें हेकी इलेक्ट्रिकल के सम्बन्ध में जो सूचना मिली है, उससे बिल्कुल स्पष्ट हो गया है कि उस के काम करने के ढंग में काफ़ी सुधार हुआ है। हमें पूरी आशा है कि अगले साल इस